

Completion of Recovery Certificate No. 8672 of 2025 dated 06.03.2025 issued against Tango Commosale LLP in the matter of Optiemus Infracom Limited

- 1. Recovery Certificate No. 8672 of 2025 dated 06.03.2025 was drawn against Tango Commosale LLP (PAN: AAJFT4529J) for a sum of Rs.2,17,000/- (Rupees Two Lakh Seventeen Thousand only) along with further interest, all costs, charges and expenses incurred in respect of all the proceedings taken for recovery of the said sum, for non-payment of penalty imposed by Adjudicating Officer vide Order no. Order/NH/YK/2024-25/30614-30622 dated 31.07.2024 in the matter of Optiemus Infracom Limited.
- 2. In view of the payment of the amount due under the certificate, the said certificate is hereby completed in exercise of powers under sub-section (1) of section 28A of the Securities and Exchange Board of India Act, 1992 read with section 224 and rule 12 of the Second Schedule to the Income-tax Act, 1961.

Given under my hand and seal at Mumbai on this 07th day of October, 2025.

RECOVERY OFFICER

DEEPU ANANDAN

वीपू आनंदन Dy. General Manager & Recovery Officer उप महाप्रबंधक एवं वसूली अधिकारी Securities and Exchange Board of India भारतीय प्रतिभूति और विनिमय बोर्ड Mumbai मुंबई

